

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1735
TO BE ANSWERED ON 10th MARCH, 2017**

FACULTY MEMBERS FOR MEDICAL COLLEGES

1735. SHRI M.K. RAGHAVAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the number of medical colleges presently functioning in the country, State/ UT-wise including pending for approval by the Government;
- (b) whether any database has been maintained regarding the number of faculty members and specialists available in the country required for running of these medical colleges and if so, the details thereof;
- (c) if not, whether duplicity has been noticed on the availability of faculty members by representing two or more institutions;
- (d) if so, the action taken by the Government in this regard; and
- (e) if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a): Details are given in the Annexure.

(b) to (e): The Medical Council of India (MCI) has maintained database of faculty members available in the country required for running/existing medical colleges. All the declaration forms submitted by teaching faculty during the time of assessment are available on the MCI's website [www.mciindia.org /information Desk/TeachingFaculty.aspx](http://www.mciindia.org/information%20Desk/TeachingFaculty.aspx).

If the Medical Council of India receives any complaint against the faculty/duplicity of faculty in the permitted Medical Colleges or the MCI finds any fake faculty during verification of declaration forms of all the Medical Colleges for each academic year, the said College is debarred for 2 years from making admissions in the MBBS course, as per the Regulations of the Council. The matter is also referred to Ethics Committee of the Council to investigate against the said fake faculty/Dean/Principal of the College and action is taken against them as per the Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002.

Annexure

Sl. No.	State	Government	Private	Total	Application pending for approval by the Central Govt.
		No. of College	No. of Colleges	No. of Colleges	
1	Andhra Pradesh	13	19	32	1
2	A & N Islands	1	0	1	0
3	Assam	6	0	6	0
4	Bihar	9	4	13	2
5	Chandigarh	1	0	1	0
6	Chhattisgarh	6	3	9	0
7	Delhi	6	2	8	0
8	Goa	1	0	1	0
9	Gujarat	11	14	25	2
10	Haryana	4	6	10	5
11	Himachal Pradesh	3	1	4	3
12	Jammu & Kashmir	3	1	4	0
13	Jharkhand	3	0	3	1
14	Karnataka	18	38	56	2
15	Kerala	9	24	33	3
16	Madhya Pradesh	6	12	18	1
17	Maharashtra	22	28	50	4
18	Manipur	2	0	2	0
19	Meghalaya	1	0	1	0
20	Orissa	3	5	8	2
21	Pondicherry	1	7	8	0
22	Punjab	3	7	10	0
23	Rajasthan	8	8	16	8
24	Sikkim	0	1	1	0
25	Tamil Nadu	23	26	49	2
26	Telangana	6	18	24	3
27	Tripura	2	0	2	0
28	Uttar Pradesh	16	29	45	11
29	Uttarakhand	3	3	6	1
30	West Bengal	14	4	18	3
31	AIIMS	7	0	7	0
32	JIPMER	1	0	1	0
	TOTAL	212	260	472	55